



IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF

ON THE 18th OF DECEMBER, 2025

WRIT PETITION No. 6842 of 2025

*M/S ULTRA CLEAN AND CARE SERVICES A SOLE
PROPRIETORSHIP FIRM*

Versus

DISTRICT AND SESSION COURT JABALPUR AND OTHERS

Appearance:

Shri Devdatt Bhave - Advocate for the petitioner.

Shri Anshuman Singh - Advocate for the respondent no.1.

Shri Amit Kumar Singh - Advocate for the respondent no.2.

ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Learned counsel for the parties informed that the subject tender was for a period of one year, which expired in the month of November, 2025 and petitioner has continued to provide services in view of the interim order dated 28.02.2025 directing that the tender, which is subject matter of the present petition, shall not be awarded till further orders.

Since the original period of tender is over and petitioner has also participated in the fresh tender, this petition is disposed of directing the tender inviting authority to proceed further with the fresh tender in



accordance with law.

With the aforesaid, petition stands disposed of.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

(VINAY SARAF)
JUDGE

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